fund accounts of establishments employing 500 or more persons is before the

Written Answers

- (b) The proposal is based on the recommendation of the Employees Provident Fnud Review Committee (Ramanu-jam Committee), 1981.
- (c) The recommendations of the Committee, including the recommendation for decentralisation were considered by the "Central Board of Trustees of the Employees' Provident Fund, which is a tripartite body.
- 156. [Transferred to the 4th August, 3983],

Rchakililalion of Victims in As.«ain

- 157. SHRI SYED AHMAD HASHMI: 'Will the Minister of LABOUR AND RE HABILITATION be pleased to state:
- (a) Whether the work of rehabilitation of victims affected by the Assam violence it! various camps in the North-eastern region has been completed;
- (b) what is the number of families re settled, and what further steps have been •taken by Government in this regard;
- (c) what is the total valuation of the transferred evacuee property and the amount therefrom utilised for rescttle-Tnent; and
- (d) what eftorts are being made to finally complete the backlog «f evacuee ;property settlement?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREND-RA PATIL): (a) The peak population in the relief camps in Assam was 3,10,732 Oh 8th March, 1983. Out of this, only 890 remain in camps on 20th July, 1983.

The peak population in relief camps in West Bengal was 28,460. Out of this, 26,217 remain in the camps on 20th July, 1983.

- (b) Out of esiimatea 50,845 affected fa milies, 45,384 families have been gifen approved scale of rehabilitation assistance. The grant of assistance to the others is at various stages.
- (c) Properties of the affected persons have not ben declared as evacuee and as such there is no question of their valuation Or utilising of ttie amount therefrom for restettlement. The Government of ladia is providing funds to the Government of Assam for relief and resettlement of the affected persons.
 - (d) Docs not arise.

Public Sector Dfn« IJiits

- 158. SHRI DEBENDRA NATH BARMAN: Will the Minister of CHEMI CALS AND FERTIUZFJtS be pleajed to state:
- (a) whether there is any proposal tinder Government's consideration to set tip more public sector drug units to achieve self-reliance:
 - (b) if so, what are the details thereof; and
- (c) what steps have been taken by Government to set up these units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH): (a) No, Sir.

(b) and (c) Do not arise.

Production of Public Sector Dno!

- 159. SHRI DEBENDRA NATH BAR MAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased ta state:
- (a) whether there is any proposal under Government's consideration to iacrease the production of the public sector drug units;
 - (b) if so, what are the details thereof; and

- / (c) what steps have so far been taken by (jovernment in this regard?
- "THE. MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH): (a) to (<;) The productiori performance of the Public Sector Undertakings under the l^jnjstry is regularly being monitored and reviewed by the Government. The Public Sector Undertakings are making efforts to increase their capacity utilisation.

Drug Policy

160. SHRI SUKOMAL SEN: Will the Minister pf CHEMICALS AND FERTILIZERS be pleased to state:

(iyihe details of drug policy of Gov-erntnent to-achieve self-reliance; and

. ^b) ihe steps taken by Government so far in. this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI R. C. RATH): (a) and (b) One of the major objectives of the 1978 Drug Policy is the development of self-reliance in drug technology. With a view to achieving this objective it has *iKCB* provided as follows:

- ^g- (i) the foreign companies whose turnover in drug is in excess of Rs. 5 '• crores per annum shall be obliged to have research and development facilities within the country on which capital investment should be atleast 20 per cent of their sales turnover as recurring expenditure on research and development facilities;
 - (ii) Foreign companies shall also be encourraged 'o offer quality control facilities to the small scale sector on a noprofit no-loss basis.
 - (iii) The import of technology for ne« bulk drugs by foreign companies will have to be on such parameters ?•-may be determined by Government.

(iv) Foreign drug companies shall be; required to undertate transfer of technology laterally to public sector units where national interests justify the setr ting up of additional capacity.

In the absence of adequate power undei" the Industries (Development & Regulation) Act 1951 it has not been possible to implement the provisions at (i) and (ii) above. However, the provisions at (iii) arc being implemented. There are about 70 R&D Centres recognised by Science & Technology Department for the Drug Industry.

Production of Life Saving Drug

- 161. SHRI NEPALDEV BHATTA-CHARIEE: Will the Minister of CHE-MICALS AND FERTILIZERS 'be pleased testate:
- (a) whether it is a fact that the production of drugs has registered a significant increase in the recent past;
- (b) if so, what is the corresponding reduction in !he prices of the life saving; drugs; and
- (c) what steps have been taken by Government to ensure quality and purity of the drugs produced?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI R. C. RATH): (a) Yes, Sir. There has been overall increase in^ the production of drugs.

- (b) Prices of number of bulk drugs and formulations have also been recently reduced by the Government. The major areas where prices have been reduced include reduction in prices of anii-TB formulations based on Rifampicin, formula-tio-ns for the treatment of peptic- ulcer based on Cemetidine and formulation"? based on Trimethoprim and Sulphamuiiiox-azole.
- (c) Quality control on the drug.s is exercised under the Drugs and Cosmetics